NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

CP(CAA) No. 42/NCLT/AHM/2017 With CA(CAA) No. 17/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

Name of the Company:

Prolate Prompt Equipment's Pvt Ltd.

Section of the Companies Act: <u>Section 230-232 of the Companies Act, 2013</u>

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION

SIGNATURE

1. PAVANS GODIAWALA ADVOLATE PETITIONER Mulieuralu

Learned Advocate Mr. Pavan Godiawala present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional director filed.

Representation of Official Liquidator filed.

No representation received from income tax authorities.

Heard learned Counsel for Petitioner.

Petition is admitted.

Date of hearing fixed as 02.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard Ahmedabad Edition and Jai Hind Daily Ahmedabad Edition" not less than ten days before the fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile the petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 02.08.2017

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 4th day of July, 2017.